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vision) Rules 1998. Most of the suggestions relate to simplifying registration procedures for Establishments conducting expericments on animals and on decentralising various control mechanisms proposed in the draft rules. A Sub-Committee consisting of scientists and representatives of Animal Welfare Organisations has consi-. dered and resolved the issues raised by the scientists and the rules have been accordingly reframed.

पिछड़ा वर्ग के युवाओ द्वारा आयु-सीमा पार कर लिए जाने हेतू क्षतिपूर्ति

2426. कुमारी मैबल रिबेलो : क्या सामजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारत सरकार का ध्यान इस तथ्य की ओर दिलाया गया हैं कि आयोग द्वारा सिफारिशें भेजने की तारीख और भारत सरकार द्वारा गजट में उनकी अधिसूचना के बीच बहुत अधिक अंतराल होने के कारण पिछड़े वर्गों के अनेक युवक नौकरी पाने एवं प्रतियोगी परीक्षओं में प्रवेश के लिए निर्धारित आयुसीमा पार कर जाते हैं:
- (ख) यदि हां, तो क्या सरकार अपने निर्णय में हुए विलंब से इन युवकों को हुई क्षति की पूर्ति करने के लिए किसी योजना पर विचार कर रही हैं; और
 - (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय की राज्य मंत्री (श्रीमती मेनका गांधी) : (क) जी, हां।

- (ख) जी, नहीं।
- (ग) प्रश्न नहीं उटता।

Sabotage of Reservation Policy by States

2427. CHAUDHARY CHUNNI-LAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the State Governments arc out to sabotage the reservation policy initiated by Government; and (b) if so, what action Government propose to dispel the doubt and suspicion of the SCsSTs in this regard?

to Unstarred Questions

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No Sir. The state Governments are necessarily required to implement the policy of reservation as enshrined in the Constitution.

(b) Docs not arise.

NGOs Running Education Centres for Tribal Women

2428. SHRI PARAG CHALIHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether grants are being released in time to voluntary organisations running education centres for tribal women in the States in general and Assam in particular;
 - (b) if not, the reasons therefor;
- (c) the steps taken by Government to provide grants in time;
- (d) whether the voluntary organisations have pleased for enhancement; and
- (e) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) The grants-in-aid for continuing projects is released on receipt of complete proposal from the NGOs. Assam is not covered under the scheme of Educational Complex which is applicable only in the districts having less than 10% tribal female literacy as per 1991 census.

- (b) and (c) Docs not arise.
- (d) and (e) The Scheme has been revised w.e.f. 1998-99.